

(24)

IN THE CENTRAL ADMVE. TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO.1579/94

Date of order: 30.12.94

BETWEEN:

P.Narasatih

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Applicant

AND

1. The Sub Divisional Officer,
Telecommunications,
Kamareddy,
Nizamabad District.

2. The Telecom District Engineer,
Nizamabad.

3. The Chief General Manager,
Telecom, Doorsanchar Bhavan,
Hyderabad.

Respondents

COUNSEL FOR THE APPLICANT: SHRI K.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS:SHRI N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

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OA 1579/94.

JUDGMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant ~~now~~ claims to have been in casual engagement under R-I from the years 1981 to 1989 for different periods. He is aggrieved by the ~~effect~~ ^{fact} that he was discharged from 1989 and was not re-engaged. He, therefore, prays that it may be declared that he is entitled for re-engagement as Casual Mazdoor in accordance with the various instructions issued by the D.G., Telecom., and also as per the letter No.TA/LC/1-2/III, dated 21.10.1991 issued by the Chief General Manager and to issue appropriate directions to the respondents.

3. The learned standing counsel for the respondents submitted that when the application came up for hearing, ^{it} ~~the~~ ^{would} ~~the~~ respondents ~~are~~ considering reengagement of the applicant in preference to the freshers and persons with less length of ^{particulars} service after verifying the service ~~certificates~~ as given in the CA. The applicant's counsel submits that he also would be satisfied if such a direction is given to the respondents to reengage

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the applicant. In the light of the above stand taken by both the learned counsel, we dispose of the application directing the respondents to reengage the applicant after verifying the ~~xxxxxxxxxx~~ service particulars, as and when work is available, in preference to ~~xxx~~ freshers and persons with less casual service than the applicant. If the applicant is reengaged in ^{thell} pursuance of this order, none ~~will~~ be retrenched.

4. The OA is ordered ~~xxx ask~~ above at the admission stage itself. No costs.

.....
(R.RANGARAJAN)
MEMBER (ADMN.)

.....
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 30th December, 1994.
Open court dictation.

Pratik
3-185
Deputy Registrar(J)CC

vsn

To

1. The Sub Divisional Officer, Telecommunications, Kamareddy, Nizamabad Dist.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecom, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

*P. D. Deekshithar
31/12/94*

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 30-12-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1579/94

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Central Administrative Tribunal
DESPATCH

6 JAN 1995

HYDERABAD BENCH.

PVM

1/1/95